The



(22)

Gazette

Kolkata

Extraordinary
Published by Authority

PAUSA 251

THURSDAY, JANUARY 15, 2008

[SAKA 1929

PART III— Acts of the West Bengal Legislature

GOVERNMENT OF WEST BENGAL LAW DEPARTMENT

Legislative

NOTIFICATION

No. 79-L.—15th January, 2008.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XXII of 2007 THE WEST BENGAL PANCHAYAT (AMENDMENT) ACT, 2007.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 15th January, 2008.]

An Act to amend the West Bengal Panchayat Act, 1973.

Whereas it is expedient to amend the West Bengal *Panchayat* Act, 1973, for the purposes and in the manner hereinafter appearing;

West Ben. Act XLI of 1973.

It is hereby enacted in the Fifty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

- 1. (1) This Act may be called the West Bengal *Panchayat* (Amendment) Act, 2007.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 7 of West Ben. Act XLI of 1973.

- **2.** In section 7 of the West Bengal *Panchayat* Act, 1973 (hereinafter referred to as the principal Act), for sub-section (2), the following sub-section shall be substituted:—
- "(2) There shall be held a general election for the constitution of a *Gram Panchayat* on such date as may be deemed convenient before the date of completion of five years from the date of first meeting held for that *Gram Panchayat* following the preceding general elections."

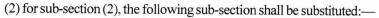
Amendment of section 96.

- 3. In section 96 of the principal Act,—
 - (1) for the marginal note, the following marginal note shall be substituted:—

"Term of office of members of Panchayat Samiti.";

The West Bengal Panchayat (Amendment) Act, 2007.

(Sections 4-7.)



"(2) There shall be held a general election for the constitution of a *Panchayat Samiti* on such date as may be deemed convenient before the date of completion of five years from the date of first meeting held for that *Panchayat Samiti* following the preceding general election."

Amendment of section 109.

4. In clause (a) of sub-section (1) of section 109 of the principal Act, for sub-clause (iii), the following sub-clause shall be substituted:—

"(iii) manage or maintain any institution for promotion of environment, livelihood, education, health, communication, tourism or work of public utility including *hat*, market, auditorium, bus-stand, eco-park, guest house, constructed by it or vested in it for control and management:

Provided that the *Panchayat Samiti* may also construct and maintain such institutions or works of public utility within the area of an urban local body for the benefit of the people of the Block and may spend fund and levy charges for maintenance thereof;".

Amendment of section 133.

5. In clause (c) of sub-section (1) of section 133 of the principal Act, after sub-clause (vi), the following sub-clause shall be inserted:—

"(vii) a rate for management or maintenance of institutions referred to in sub-clause (iii) of clause (a) of sub-section (1) of section 109.".

Amendment of section 141.

6. In section 141 of the principal Act, for sub-section (2), the following sub-section shall be substituted:—

"(2) There shall be held a general election for the constitution of a *Zilla Parishad* on such date as may be deemed convenient before the date of completion of five years from the date of first meeting held for that *Zilla Parishad* following the preceding general elections."

Amendment of section 153.

- 7. In clause (a) of sub-section (1) of section 153 of the principal Act,—
 - (1) for sub-clause (iii), the following sub-clause shall be substituted:—
 - "(iii) manage or maintain any institution for promotion of environment, livelihood, education, health, communication, tourism or work of public utility including auditorium, dispensary, diagnostic clinic, bus-stand, guest house, ecopark, constructed by it or vested in it for control and management:

Provided that the *Zilla Parishad* may also construct and maintain such institutions or works of public utility within the area of an urban local body for the benefit of the people of the rural areas of the district and may spend fund and levy charges for maintenance thereof;";

(2) for sub-clause (vii), the following sub-clause shall be substituted:—

"(vii) acquire, construct and maintain *hats* and markets for the benefit of the people of its areas:

The West Bengal Panchayat (Amendment) Act, 2007.

(Section 8.)

Provided that the *Zilla Parishad* may also construct and maintain a *hat* or market or shopping complex within the area of an urban local body for marketing of agricultural produces and produces of the local artisans and self-help groups of the surrounding rural areas and may spend fund and levy charges for maintenance of such *hat* or market;".

Amendment of section 181.

8. In clause (c) of sub-section (1) of section 181 of the principal Act, after sub-clause (v), the following sub-clause shall be inserted:—

"(vi) a rate for management or maintenance of institutions or works of public utility referred to in sub-clause (iii), and sub-clause (vii), of clause (a) of sub-section (1) of section 153.".

By order of the Governor,

S. K. CHAKRABARTI,
Pr. Secy. to the Govt. of West Bengal,
Law Department.